- (b) and (c) As per the Annual Plan 2011-12, the gap between demand and indigenous availability of Coking Coal is 26.29 million tonnes. The gap between demand and supply of Coking Coal has to be met primarily through imports. CIL, however, has initiated / proposing to take a series of steps to increase production of Coking Coal including:
- (i) identification of a few high capacity green field underground mines for developing with stateof-the-art technology with Public - Private partnership on risk-gain sharing basis.
- (ii) restarting mining in a few abandoned mines in ECL.BCCL and CCL with appropriate technology forming Joint-Ventures with reputed mining companies.
- (iii) initiatives by Coal Videsh, CIL to acquire Coking Coal mines abroad.

De-allocation of coal blocks

2027. SHRI R.C. SINGH: Will the Minister of COAL be pleased to state:

- (a) the details of coal blocks de-allocated during the last ten years, year-wise and blockwise;
 - (b) the reasons for de-allocation of each of the above blocks;
 - (c) whether there are any public sector companies in the de-allocated list;
 - (d) if so, the details thereof;
- (e) whether there are any plans before the Ministry for re-allocation of the de-allocated blocks; and
 - (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (d) The details of the coal blocks de-allocated during last 10 years are as under:

SI. No.	Name of the company	Public/ Private Sector	Name of Block allocated	Date of allocation	Date of de-allocation	Reasons for de-allocation
1	2	3	4	5	6	7
1	Garuda Clays Ltd.	Private	West of Umaria	24.05.04	Sept., '06	In view of the tardy progress of the development of block and also company's unwillingness to develop West of Umaria coal block, Ministry of Coal decided to de-allocate the West of Umaria coal block.
2.	Shree Radhe Industries Ltd.	Private	Panchbahani	06.09.05	Sept.,'06	Company has not taken any action to develop the Panchbahini coal block and also conveyed their willingness to surrender Panchbahini coal block. Ministry of Coal decided to de-allocate the Panchbahini coal block.
3.	Gujarat Mineral Development Corp.	Public	Jainagar	02.08.2006	2008	GMDC surrendered the block. Subsequently, it was de-allocated.

4.	Damodar Valley Corporation	Public	Kasta (East)	03.03.2005	May , 2009	Due to close monitoring by the Govt., the allocattee surrendered the block.
5.	Binani Cement Ltd.	Private	Datima	05.09.2008	27.04.2010	No progress made. Review committee decided to de-allocate the block.
6.	Murli Industries and Grace Industries	Private	Lohara (East)	27.06.2008	17.05.2010	No progress made. Review committee decided to de-allocate the block.
7	Maharastra State Mining Corp. Ltd.	Public	Agarzari	25.07.2007	28.06.2010	No progress made. Review committee decided to de-allocate the block.
8	Rashtriya Ispat Nigam Ltd .	Public	Mahal	09.12.2005	07.03.2011	The company surrendered the block due to difficult geo-mining conditions.
9	Rashtriya Ispat Nigam Ltd.	Public	Tenughat-Jhirki	10.09.2008	07.03.2011	-do-
10	Bhatia International Ltd.	Private	Warora West (North)	20.02.2007	30.05.2011	No progress made. Review Committee decided to de-allocate the block.

1	2	3	4	5	6	¹ 7
11	Andhra Pradesh Power Generation Corporation Ltd.	Public	Ansettipalli	20.02.2007	30.05.2011	No progress made. Review Committee decided to de-allocate the block.
12	Andhra Pradesh Power Generation Corporation Ltd.	Public	Punukula-Chilaka	20.02.2007	30.05.2011	No progress made. Review Committee decided to de-allocate the block.
13.	Andhra Pradesh Power Generation Corporation Ltd.	Public	Pengedappa	29.05.2007	30.05.2011	No progress made. Review Committee decided to de-allocate the block.
14.	Shree Baidyanath Ayurved Bhavan Pvt. Limited	Private	Bhandak (West)	27.11.2003	31.05.2011	No progress made. Review Committee decided to de-allocate the block.
15.	National Thermal Power Corporation Ltd.	Public	Chhati-bariatu	25.01.2006	14.06.2011	No progress made. Review Committee decided to de-allocate the block.
16.	National Thermal Power Corporation Ltd.	Public	Kerandari	25.01.2006	14.06.2011	No progress made. Review Committee decided to de-allocate the block.

17.	National Thermal Power Corporation Ltd.	Public	Chhati Bariatu (South)	25.07,2007	14.06.2011	No progress made. Review Committee decided to de-allocate the block.
18.	National Thermal Power Corporation Ltd.	Public	Brahmini	25.01.2006	14.06.2011 .	No progress made. Review Committee decided to de-allocate the block.
19.	National Thermal Power Corporation Ltd.	Public	Chichro Pastimal	25.01.2006	14.06.2011	No progress made. Review Committee decided to de-allocate the block.
20.	Jharkhand State Electricity Board	Public	Banhardih	02.08.2006	14.06.2011	No progress made. Review Committee decided to de-allocate the block.
21.	Damodar ∀alley Corporation	Public	Saharpur Jamarpani	25.07.2007	14.06.2011	No progress made. Review Committee decided to de-allocate the block.
22	West Bengal Power Development Corporation	Public	East of Damagoria (Kalyanshwari)	27.02,2009	21.10.2011	West Bengal Power Development Corporation has surrendered the block

(e) and (f) Representations have been received from National Thermal Power Corporation (NTPC), Damodar Valley Corporation (DVC), Tenughat Vidyut Nigam Limited (TVNL) and Government of Jharkahnd requesting for revocation of de-allocation orders issued by the Ministry of Coal in respect of coal blocks allocated to above entities. No decision in this regard has been taken so far.

Theft and black marketing of coal

2028. SHRI NARESH GUJRAL: Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that there has been large scale theft and black marketing of coal in various coalfields of the country and if so, the details thereof, State-wise; and
- (b) what are the steps taken/proposed to be taken by Government to check theft and black marketing of coal?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) Theft and black marketing of coal are carried out stealthily and clandestinely. As such, it is not possible to specify the exact quantum of coal stolen and losses incurred on account of theft/pilferage of coal.

- (b) Law & Order is a State subject, hence primarily, it is the responsibility of the State/District administration to take necessary deterrent action to stop/curb theft/black marketing. The following measures are taken to prevent theft and black marketing of coal by the coal companies:
- (i) Check Posts have been established at the vulnerable points.
- (ii) Wall fencing, lighting arrangements and deployment of armed guards round-the-clock has been done around the coal dumping yards.
- (iii) Regular patrolling is conducted in and around the mine including Over Burden dumps.
- (iv) Armed Guards have been deployed at Railway sidings.
- (v) Interaction and liaison with District Officials at regular intervals and holding meetings with District Collector & District Administration every month.
- (vi) Challans for coal transportation by trucks outside the district are being issued after fixing hologram and putting signatures of authorized officials of Central Industrial Security Force (CISF) to check theft.